IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No.41/2021
P.S. :Nihal Vihar
U/s. 302 IPC
State Vs.Madhav

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

25.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Ms. Ekta Gaur, Ld. Counsel for applicant/accused.

IO filed reply in pdf form.

At the outset, Ld. Counsel for applicant/accused wishes to withdraw the present bail application.

In view of the submissions of Ld. Counsel, the present bail application is dismissed as withdrawn.

Copy of this order be given dasti, as prayed.

(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

Bail application no. 1616/2021
FIR No.249/2021
P.S. :Nihal Vihar
U/s. 33/38 Ex. Act, 14 F. Act
State Vs.Emechere Maduabuchkwu

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

25.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
None for applicant/accused.
IO/ASI Virender.

IO filed report in pdf form.

In the interest of justice, no adverse order is being passed.

Put up for appearance of Ld. Counsel for applicant/accused and for hearing this bail application on 04.06.2021.

(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.425/2019
P.S. :Paschim Vihar (west)
U/s. 302/307/120B/201/34 IPC
State Vs.Vikas @ Kala @ Vicky & Ors.

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is misc. application for furnishing surety bond on behalf of applicant/accused Vikas @ Vicky.

25.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
None for applicant despite repeated calls.

In the interest of justice, no adverse order is being passed.

Put up for appearance of applicant and for hearing of this application on 28.05.2021.

(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

E-FIR No.512/2019
P.S. :Ranhola
U/s. 302 IPC
State Vs.Sonu

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application for seeking report qua ill health of applicant/accused from jail.

25.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. S.M. Popli, Ld. Counsel for applicant/accused.

Application perused.

Let medical status of present applicant be called from Superintendent Jail for 02.06.2021.

(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

E-FIR No.614/2009
P.S. :South Rohini
U/s. 25/27 Arms Act
State Vs.Ravi Malik @ Bhura

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

25.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Mohit Dahiya, Ld. Counsel for applicant/accused.
IO/ASI Sakha Ram.

At the outset, Ld. Counsel for applicant/accused wishes to withdraw the present bail application.

In view of the submissions of Ld. Counsel, the present bail application is dismissed as withdrawn.

Copy of this order be given dasti, as prayed.

(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.107/2019
P.S. :Nihal Vihar
U/s. 363/302/376/377/201/214/34 IPC
State Vs.Ram Saran

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

25.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Anil Kumar, Ld. Counsel for applicant/accused.
IO/Inspector Umesh Rana with complainant.

IO filed report in pdf form.

Ld. Counsel for applicant/accused submits that IO may be directed to supply copy of reply.

IO is directed to supply copy of reply to Ld. Counsel for applicant/accused.

Put up for hearing of this bail application on 04.06.2021.

(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No.320/2019
P.S. :Nihal Vihar
U/s. 302/120B/34 IPC
State Vs.Lallan Paswan

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

25.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Salimuddin, Ld. Counsel for applicant/accused.

At the outset, Ld. Counsel for applicant/accused wishes to withdraw the present bail application as accused has already been released from jail.

In view of the submissions of Ld. Counsel, the present bail application is dismissed as withdrawn.

Copy of this order be given dasti, as prayed.

(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.114/2019
P.S. :Punjabi Bagh
U/s. 392/397/365/342/34 IPC & 25/27 Arms Act
State Vs.Jitender @ Jitu

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

25.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Atul Kumar Sharma, Ld. Counsel for applicant/accused.

IO filed reply in pdf form qua accused Rahul Yadav. However, present application is filed in respect of accused Jitender @ Jitu.

Let fresh report be called from IO qua accused Jitender @ Jitu for 07.06.2021.

(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No.541/2020
P.S. :Ranhola
U/s. 354D/506 IPC & 12 POCSO Act
State Vs.Ankaj

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

25.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Shivam Parashar, Ld. counsel for applicant/accused.
Ms. Mani Chaudhary, Ld. DCW Counsel.
Victim is present.

At the outset, Ld. Counsel for applicant/accused wishes to withdraw the present bail application as accused has already been enlarged on bail.

In view of the submissions of Ld. Counsel, the present bail application is dismissed as withdrawn.

Copy of this order be given dasti, as prayed.

(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No.23/18
P.S. :Hari Nagar
U/s. 342/323/506/376/370 IPC
State Vs.Pintu Verma

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

25.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
None for applicant/accused.

IO filed reply in pdf form.

In the interest of justice, put up for hearing of this bail application on 08.06.2021.

(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No.25/2008
P.S. :Kirti Nagar
U/s. 392/395/397/412/34 IPC
State Vs.Anwar Ali

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

25.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Mohd. Iliyas, Ld. Counsel for applicant/accused.

IO filed reply in pdf form.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused on the medical ground of wife of applicant/accused. However, IO has not filed medical verification.

Let fresh report qua medical documents of wife of applicant/accused be filed on next date.

Put up for report and hearing of this bail application on 07.06.2021.

(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No.66/2019
P.S. :Kirti Nagar
U/s. 307 IPC & 3/181, 5/180, 146/196, 56/192/66192 MV Act
State Vs.Deepak

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

25.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Sumit Sandeep Tyagi, Ld. LAC for applicant/accused.

Reply not filed by IO.

Let notice be issued to the SHO with directions to ensure the filing of reply on next date positively.

Put up for filing of reply and hearing of this bail application on 05.06.2021.

(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No.882/2015
P.S. :Nihal Vihar
U/s. 302 IPC
State Vs.Nitin @ Parveen

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking bail moved on behalf of applicant/accused.

25.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Bharat Bagga, Ld. Counsel for applicant/accused.

IO filed reply in pdf form.

Reply of IO shows that the accused is involved in other 02 cases besides the present one.

At this stage, Ld. Counsel for applicant/accused submits that in the above mentioned cases accused has been acquitted and he seeks one week time to file certified copy of acquittal orders/judgments.

Put up for filing of judgments and hearing of this bail application on 05.06.2021.

Copy of this order be given dasti, as prayed.

(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No.656/2020
P.S. :Nihal Vihar
U/s. 307/34 IPC & 25/54/59 Arms Act
State Vs. Vijay @ Lala @ Prem

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

25.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Pankaj Kishore Gupta, Ld. LAC for applicant/accused.

IO filed reply in pdf form.

At this stage, Ld. State Counsel, at the strength of reply of IO submits that besides the present case, 2 other cases are pending against the present accused and out of this, one case is of murder case, hence, accused is not entitled for interim bail.

In view of the report of IO, present application is dismissed as not maintainable under HPC guidelines.

Copy of this order be given dasti, as prayed.

(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No.199/2020
P.S. :Punjabi Bagh
U/s. 308/34 IPC
State Vs.Vikas Dogra @ Chuchu

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

25.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Pankaj Kishore Gupta, Ld. LAC for applicant/accused.

IO filed reply in pdf form.

At this stage, Ld. State Counsel, at the strength of reply of IO submits that besides the present case, 3 other cases are pending against the present accused, hence, he is not entitled for interim bail.

In view of the report of IO, present application is dismissed as not maintainable under HPC guidelines.

Copy of this order be given dasti, as prayed.

(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No.47/21
P.S. :Moti Nagar
U/s. 323/341/324/34 IPC & sec. 8/12 POCSO Act
State Vs. Sikander and Rahul

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, these bail applications are being taken up for hearing through VC.

These are two applications u/s. 439 Cr.P.C seeking interim bail moved on behalf of both applicants/accused persons.

25.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Parveen Vashisht, Ld. Counsel for applicants/accused persons.
Neither IO nor victim present.

Let notice be issued to victim/complainant through IO for next date.

IO is also directed to join the proceeding on next date through VC.

Put up for purpose fixed on 28.05.2021.

(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No.446/21
P.S. :Punjabi Bagh
U/s. 308 IPC
State Vs. Dalip

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

25.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Ms. Chitra Goswami, Ld. Counsel for applicant/accused.

IO filed reply in pdf form.

At the request of Ld. Counsel for applicant/accused, put up this bail application for hearing on 07.06.2021.

(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No.609/17
P.S. :Ranhola
U/s. 363/364A/120B/34 IPC
State Vs.Ashish @ Pintu & Ors.

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

25.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
None for applicant/accused.

IO filed reply in pdf form.

This is an application u/s. 439 Cr.P.C seeking regular bail moved on behalf of applicant/accused filed through DLSA but none appeared.

Ld. State Counsel submits that since it is a regular bail, same may be transferred to the concerned court on opening of the court.

Let this bail application be put up on 16.06.2021 before the concerned court.

(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No.709/20
P.S. :Ranhola
U/s. 302/201/34 IPC
State Vs.Saif Ali @ Saif Khan

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking bail moved on behalf of applicant/accused.

25.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. B. S. Chowdhary, Ld. Counsel for applicant/accused.

IO filed reply in pdf form.

At the request of Ld. Counsel for applicant/accused, IO is directed to supply copy of reply to Ld. Counsel before next date.

At the request of Ld. Counsel for applicant/accused, let this bail application be put up on 16.06.2021 before the concerned court.

(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No.657/2019
P.S. :Punjabi Bagh
U/s. 376/354 IPC & Sec. 4/10 POCSO Act
State Vs.Parphul Malik

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

25.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. C.B. Garg, Ld. Counsel for applicant/accused.

IO filed reply in pdf form.

Part arguments heard.

At this stage, Ld. Counsel for applicant wishes to fix this bail application before the concerned court on opening of the court.

Let this bail application be put up in the concerned court of Ms. Sugandha Aggarwal, Ld. ASJ-01, West, Delhi on 05.06.2021.

(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

Bail application no. 2239/2020
FIR No.208/2017
P.S. : Kirti Nagar
U/s. 406/420 IPC
State Vs.Kunal Ramchandani

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 438 Cr.P.C seeking anticipatory bail moved on behalf of applicant/accused.

25.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
None for applicant/accused.

IO filed further status report in pdf form.

In the interest of justice, no adverse order is being passed.

Put up for appearance of parties and further status report for 24.06.2021.

(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

Bail application no. 2454/2020
FIR No.208/2017
P.S. : Kirti Nagar
U/s. 406/420 IPC
State Vs.Sumit Nanda

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 438 Cr.P.C seeking anticipatory bail moved on behalf of applicant/accused.

25.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
None for applicant/accused.

IO filed further status report in pdf form.

In the interest of justice, no adverse order is being passed.

Put up for appearance of parties and further status report for 24.06.2021.

(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

Bail application no. 2493/2020
FIR No.405/2018
P.S. : Kirti Nagar
U/s. 406/420 IPC
State Vs.Sumit Nanda

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 438 Cr.P.C seeking anticipatory bail moved on behalf of applicant/accused.

25.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
None for applicant/accused.

IO filed further status report in pdf form.

In the interest of justice, no adverse order is being passed.

Put up for appearance of parties and further status report for 24.06.2021.

(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

Bail application no. 1613/2021
FIR No.06/2021
P.S. :Nihal Vihar
U/s. 308/341/325/34 IPC
State Vs.Himanshu Rana

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking bail moved on behalf of applicant/accused.

25.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
None for applicant/accused.

IO filed report in pdf form.

In the interest of justice, no adverse order is being passed.

Put up for appearance of Ld. Counsel for applicant/accused and for hearing this bail application on 10.06.2021.

(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

Bail application no. 1614/2021
FIR No.1130/2020
P.S. :Nihal Vihar
U/s. 308/427/34 IPC
State Vs.Himanshu Rana

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated *15.05.2021*, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking bail moved on behalf of applicant/accused.

25.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
None for applicant/accused.

IO filed report in pdf form.

In the interest of justice, no adverse order is being passed.

Put up for appearance of Ld. Counsel for applicant/accused and for hearing this bail application on 10.06.2021.

(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No. 1039/2020
P.S. : Nihal Vihar
U/s. 304B/506 IPC & 10 POCSO Act
State Vs. Gurusharan Singh

25.05.2021

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s 439 Cr.P.C filed on behalf of applicant/accused for grant of bail.

Present : Sh. Alok Saxena, Ld. Addl. PP for the State through V.C.
Sh. Sumit Sandeep Tyagi, Ld Legal Aid Counsel for the applicant/accused through V.C.

Reply to the application filed by the IO as per which accused has already been granted regular bail vide order dated 12.05.2021 by the court of Sh. Ashok Kumar, Ld. ASJ (FTC), West, Delhi.

In view of the same, Ld. Counsel for applicant/accused seeks permission to withdraw the present application. Heard.

In view of the submissions, present application stands dismissed as withdrawn.

Copy of order be given dasti.

(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge/25.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No. 540/2019
P.S. :Punjabi Bagh
U/s. 377 IPC & sec. 6 of POCSO Act
State Vs. Sanjay Yadav

25.05.2021

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s 439 Cr.P.C filed on behalf of applicant/accused for grant of bail under HPC.

Present : Sh. Alok Saxena, Ld. Addl. PP for the State through V.C.
Sh. Gaurav Sharma, Ld. Counsel for applicant/accused through V.C.

At the outset, Ld. Counsel for applicant/accused seeks permission to withdraw the present application. Heard.

In view of the submissions, present application stands dismissed as withdrawn.

Copy of order be given dasti.

(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No. 77/2021
P.S. : Nihal Vihar
U/s. 376 IPC & sec. 6 of POCSO Act
State Vs. Dharmender @ Baba

25.05.2021

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s 439 Cr.P.C filed on behalf of applicant/accused for grant of bail under HPC.

Present : Sh. Alok Saxena, Ld. Addl. PP for the State through V.C.
Sh. Netrapal Singh, Ld. Counsel for applicant/accused through V.C.
Ms. Mani Chaudhary, Ld. Counsel from DCW.
IO WSI Sisilia alongwith victim through V.C.

It is submitted that the regular bail application of the applicant is pending before the court of Sh. Ashok Kumar, Ld. ASJ, West is fixed for 16.06.2021.

At request, let present application be sent to the concerned court for 16.06.2021.

(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No. 876/2017
PS : Ranhola
State Vs. Manjeet Dabas @ Kalu s/o Ram Kumar

U/s 302/308/323/148/149/174A/34 IPC

25.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.
Sh. D.V. Goyal, Ld Legal Aid Counsel for the applicant/accused through V.C.

Reply to the application received in PDF.

I have heard arguments on the bail application from both the sides through video conferencing.

By way of present application, applicant is seeking interim bail of 90 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi on 04.05.2021 and 11.05.2021 as the case of the applicant falls under the category enlisted in the HPC.

Applicant is facing charges u/s 302/308/323/148/149/

174A/34 IPC and is in custody since 29.03.2018. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant **Manjeet Dabas @ Kalu** is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.

(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No. 144/18
PS : Paschim Vihar
State Vs. Bhupinder @ Pupi s/o Sh Ram Ratan Sharma

U/s 324/354/354B IPC & Sec. 10 POCSO Act

25.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.
Sh. Sumit Sandeep Tyagi, Ld Legal Aid Counsel for the applicant/accused through V.C.

I have heard arguments on the bail application from both the sides through video conferencing.

By way of present application, applicant is seeking interim bail of 90 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi on 04.05.2021 and 11.05.2021 as the case of the applicant falls under the category enlisted in the HPC.

Applicant is facing charges u/s 324/354/354B IPC & Sec. 10 POCSO Act and is in custody since 23.06.2018. Therefore,

the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.

(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No. 734/2019
PS : Ranhola
State Vs. Gaurav s/o Sh. Sukhram Pal r/o A-104, Lions Enclave, Vikas Nagar, Delhi

U/s 307/34 IPC

25.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.
Sh. Pankaj Kishore Gupta, Ld Legal Aid Counsel for the applicant/accused through V.C.

I have heard arguments on the bail application from both the sides through video conferencing.

By way of present application, applicant is seeking interim bail of 90 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi on 04.05.2021 and 11.05.2021 as the case of the applicant falls under the category enlisted in the HPC.

Applicant is facing charges u/s 307/34 IPC and is in

custody since 04.01.2020. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.

(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No. 311/2019
PS : Hari Nagar
State Vs. Nitin @ Kallu s/o Vinod Kumar r/o H.NO. C-111, Gali No. 24, Jai Vihar, Harphool Vihar, Near Bajrang Chowk Delhi.

U/s 307/324/34 IPC

25.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.
Sh. Pankaj Kishore Gupta, Ld Legal Aid Counsel for the applicant/accused through V.C.

I have heard arguments on the bail application from both the sides through video conferencing.

By way of present application, applicant is seeking interim bail of 90 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi on 04.05.2021 and 11.05.2021 as the case of the applicant falls under the category enlisted in the HPC.

Applicant is facing charges u/s 30/324/34 IPC and is in custody since 19.08.2020. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.

(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No. 237/2018
PS : Punjabi Bagh
State Vs. Deepak Bisht @ DJ (UD) s/o late Sh Dhan Singh
r/o 64/15, A-2 Block, West Sant Nagar, Burari, Delhi

U/s 302 IPC & Sec. 27 Arms Act

25.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.
Sh. Vinay Kumar, Ld. Counsel for the applicant/accused through V.C.

I have heard arguments on the bail application from both the sides through video conferencing.

By way of present application, applicant is seeking interim bail of 90 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi on 04.05.2021 and 11.05.2021 as the case of the applicant falls under the category enlisted in the HPC.

Applicant is facing charges u/s 302 IPC & 27 Arms Act

and is in custody since 07.05.2018. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.

(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
25.05.2021

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No. 746/2016
PS : Hari Nagar
State Vs. Vikram @ Bhuri Bhai
U/s 302/34 IPC

25.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.
Sh. Arvind Vashishta, Ld Counsel for the applicant/ accused through V.C.

Reply to the application received through PDF.

I have heard arguments on the bail application on behalf of applicant through video conferencing and Ld. State Counsel in person.

By way of present application, applicant is seeking interim bail of 90 days in view of the guidelines issued by High

Powered Committee of Hon'ble High Court of Delhi dated 04.05.2021 and 11.05.2021 as the case of the applicant falls under the category enlisted in the HPC.

Applicant is facing charges u/s 302/34 IPC and is in custody since 15.12.2016.

As per the report of the IO, besides the present case, applicant is involved in two other criminal cases bearing FIR No. 137/13 U/s 279/337 IPC P.S. Janak Puri and FIR No. 220/11, U/s. 420/468/471 P.S. Bindapur.

Ld. Counsel for applicant submits that the case of the applicant is covered under HPC in view of the clause laid down on page no.5 under Item no. 1 of HPC dated 11.05.2021. The relevant portion is reproduced hereunder:

> *If, the Under Trial Prisoner falling in one of the Eleven criteria laid down by this Committee in the Minutes of Meeting dated 4th May, 2021 and/or in any of the Two criteria laid down today hereinabove, has three or more criminal cases pending against him, then his case shall not be considered for granted of interim bail.*

Ld. Counsel for applicant further argues that since applicant has only two cases besides the present case, applicant is covered under HPC and he may be considered for interim bail.

Per contra, Ld. State Counsel submits that the interpretation of the Ld. Counsel for applicant is misconceived. It is submitted that when it has been specifically provided

under clause (xii) of the guidelines of High Powered Committee dated 11.05.2021 that the case of an Under Trial Prisoner facing trial u/s 302 IPC can be considered for interim bail under HPC if he is in custody for more than two years and has no previous involvement in any other case.

I have considered rival submissions.

I am in agreement with the submissions of Ld. State Counsel that as per clause (xii) of the guidelines of High Powered Committee dated 11.05.2021 of Hon'ble High Court of Delhi, an Under trial prisoner facing trial for a case u/s 302 IPC can be considered for grant of interim bail only if he has no involvement in any other case. However, in the present case, since applicant is involved in two more cases, applicant is not found eligible to be granted interim bail. Application is accordingly dismissed.

Dasti copy be given.

(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
25.05.2021